

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 258(ND)/2017

IN THE MATTER OF:

Microtech Infoserve Pvt. Ltd.

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) : Mr. Shobhan Mohanti, Advocate

ORDER

This is an application for recalling order dated 14.09.2017. The reasons for absence of the counsel on the aforesaid date given in para 4 is that he was not available in Delhi and the matter was dismissed for non prosecution on that date. It has also been stated that the non-appearance of the counsel was not wilful or intentional to gain any benefit.

For the reasons aforementioned, this application succeeds. The order dated 14.09.2017 is recalled and the petition is restored at its original number.

List the main case for arguments on 24.10.2017.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(R. VARADHARAJAN)
MEMBER JUDICIAL

19.09.2017

VINEET